

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal :: Guwahati Bench
Guwahati

ORDER SHEET

Op. APPLICATION NO. 5

1/2002 m

OA 281/98.

Applicant(s)

Niharendu G. Sonma

Respondent(s)

U O T 8018.

Advocate for Applicant(s) Mr. N.G. Sonma, Mrs. H. Devi

Advocate for Respondent(s) C.G.S.P.

Notes of the Registry	Date	Order of the Tribunal
This Complain petition has been filed by the Applicant Under Section 118(2) of the Complain of Court Act 1973 read with Sec. 17 of the O.A.T. Act 1985 for wilful & deliberate violation of Order dtd. 01/02/2001 passed by this Hon'ble Court in O.A. No. 281/98.	7.2.02 mb	Heard learned counsel for the applicant. Issue notice to show cause as to why the Complain Proceeding shall not be initiated. List on 14.3.2002 for order.
Laid before Hon'ble Court for orders.	14.3.2002	Member Vice-Chairman Awaits service reports. List on 28.3.2002.
Shri Laksh. Nihare prepared and sent to Ct for serving the Respondent No 182 by Regd. A/D. 12/2/02	28.3.2002 bb	Member Vice-Chairman Service of notice is accepted. The respondents may file reply, if any, within three weeks from today. List on 24.4.2002.
DINo - 622-23 Dtd - 25/2/02	bb	Member Vice-Chairman

① Service report are
still awaited

24.4.02

List again on 3/5/2002 to enable
the Respondents to obtain necessary
instructions.

3/5/02
13.3.02

Vice-Chairman

mb

3.5.02

Mr.B.C.Das learned counsel
for the Respondents stated that the
Respondents have filed Writ Petition
before the Hon'ble High Court against
the order of this Tribunal passed in
O.A.No.281 of 1998 dated 1.2.2001.
The Writ Petition was registered in
W.P.C.No.589/2002. In the circumstances
the Contempt Petition stands dismissed
at this stage.

Member

Vice-Chairman

lm